

Suo Moto W.P.(C)(PIL) No.15395 OF 2015

13. 01.02.2016

Heard Sri Sisir Das, learned Standing Counsel for School and Mass Education Department.

Since the affidavit in reply presented in Court today indirectly admits violation of the important provisions of the Right of Children to Free and Compulsory Education Act, 2009 and the Rules made thereunder, it is necessary that before an appropriate order is passed, the Chief Secretary of the State Government should be heard in the matter. Therefore, learned Standing Counsel for School and Mass Education Department is requested to see that the Chief Secretary remains personally present on the next date and explain as to why the mandatory provisions of the aforesaid Act and Rules are not being complied and what order in that regard should be made at this stage.

As prayed by learned Standing Counsel for the School and Mass Education Department, list this matter on 09.02.2016.

A free copy of this order be handed over to Sri Das, learned Standing Counsel for School and Mass Education Department for compliance.

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(D. H. WAGHELA)
CHIEF JUSTICE

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(S.C. PARIJA)
JUDGE

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